

# ACT No. IV OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st February 1867.)

*An Act to enlarge the meaning of the word 'offence' in certain Sections of the Indian Penal Code, and for other purposes.*

WHEREAS it is expedient to enlarge the meaning of the word 'offence' in certain Sections of the Indian Penal Code so as to make it denote not only anything made punishable by the said Code, but also anything made punishable by any special or local law as therein defined; It is hereby enacted as follows:—

**1.** Sections 187, 194, 195, 203, 211, 213, 214, 221, 222, 223, 224, 225, 327, 328, 329, 330, 331, 347, 348, 388, 389 and 445 of the Indian Penal Code shall be construed as if the word 'offence' denoted anything made punishable by the said Code, or by any special or local law as therein defined; and Sections 141, 176, 177, 201, 202, 212, 216 and 441 of the said Code shall be construed in the same way when the thing made punishable by the special or local law is punishable by such law with imprisonment for a term of six months or upwards, whether with or without fine.

**2.** Sections 222 and 223 of the said Code shall be construed as if after the word 'offence' the following words were inserted; (that is to say), 'or lawfully committed to custody,' and Section 222 of the said Code shall also be construed as if the following words were added to the same Section; (that is to say), 'or if the person was lawfully committed to custody.'

**3.** Whoever escapes or attempts to escape from any custody in which he is lawfully detained for failing to furnish any security required under Chapter XIX of the Code of Criminal Procedure, shall be punished with imprisonment of either description

'Offence' in certain Sections of Penal Code to include anything punishable only by a special or local law.

Sections 222 and 223 of Penal Code to apply to commitments to custody.

Punishment for escape by person in custody for failing to furnish security.

description

scription as defined in the Indian Penal Code for a term which may extend to one year, or with fine, or with both.

Saving of provisions  
of special and local  
laws.

4 Nothing contained in this Act shall be taken to affect any of the provisions of any special or local law.